

Indian National Army belonging to Uttar Pradesh so far, though about 100 applications alongwith co-prisoner certificates have been submitted ;

(b) whether these applications have been pending since 1970 ;

(c) number of widows, among the above applicants, for the Central Pension ; and

(d) number of the applicants out of them who have died since the submission of applications and the cases in which pension has not been sanctioned to their dependents so far ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P.A. SANGMA) : (a) Under Freedom Fighters' Pension Scheme, 1972 now re-named as Swatantrata Sainik Samman Pension Scheme, 1980, a total of 5191 applications from the freedom fighters belonging to ex-INA personnel (Military Category as well as Civilian Category) were received upto 31.3.1982 from Uttar Pradesh for grant of pension. Out of these, pension has been sanctioned in 3368 cases, 1619 cases were rejected and 204 cases are pending for want of requisite information either from the applicants or from the concerned Army Record offices. No separate records of pending cases where applicants have furnished co-prisoner certificates have been maintained.

(b) No, Sir. The Scheme was started only in August 1972.

(c) Out of 204 pending applications, in 50 cases applications were received from widows in the first instance.

(d) We are aware of only one such case, where the widow has been asked to furnish the death certificate for further processing.

[English]

Closure of Tarapur Atomic Power Station

503. SHRI NARSINH MAKWANA : Will the PRIME MINISTER be pleased to state :

(a) number of times the Tarapur Atomic Power Station had to be closed this year, and the reasons therefor ;

(b) the time required to refill fuel in this Power Station and the reasons why steps are not being taken to reduce this time ;

(c) whether the fuel filled this year was based on indigenous technology or it was an imported fuel ; and

(d) the basic difficulties faced by this station and the details of the steps taken by Government to remove them ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) During the year 1985 each of the two units of Tarapur Atomic Power Station had 3 forced and 2 planned outages. The forced outages were mainly due to equipment problems and grid fluctuations.

(b) Continuous efforts are being made by the station authorities to out down re-fuelling time. Refuelling period has been progressively reduced from about 100 days taken in the initial years to less than 70 days at present

(c) Tarapur fuel is fabricated at the Nuclear Fuel Complex of the Department of Atomic Energy from enriched uranium in gaseous form imported from France.

(d) At present no special difficulties are being faced by the station.

Expansion of Railway Facilities to North Eastern Areas

504. SHRI BAJU BAN RIYAN : Will the Minister of PLANNING be pleased to state :

(a) whether the Planning Commission will allocate more funds for the expansion of and extending Railway facilities to backward East and North Eastern Areas ; and

(b) if not, the reasons for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI A.K. PANJA) : (a) and (b). While considering the expansion of and extending Railway facilities to backward areas with a view to

improving the accessibility and opening of areas for development, alternative modes of transport which could be more economic for development are also considered. The objective is to meet the total transport requirements of the area at a minimum resource cost. In the Railways there are a larger number of on-going schemes and priority would be given in the Seventh Plan to the completion of essential on-going schemes. In the North East Region, there are Seven on-going railway projects and priority will be accorded to the completion of these projects.

[*Traslation*]

Issue of Guidelines to State Governments to Check Violent Activities in the States

505. PROF. CHANDRA BHANU DEVI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Central Government have issued any guidelines to State Government to check violent activities in the States ;

(b) if so, the details thereof ; and

(c) the further measures being taken by Government in this direction ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) to (c). Law and Order being a State subject, it is the primary responsibility of the State Governments to ensure peace and to take all necessary precautions to this end. The Central Government, however, remains in touch with the various State Governments and from time to time, provides such guidance and assistance as is required and asked for. However, in respect of communal violence, Central Govt. have circulated to the State Governments a comprehensive guidelines for prevention and control of communal riots and promotion of communal harmony. Among other things, these guidelines envisage posting of impartial officers of known integrity, strengthening of intelligence gathering system, action under law against those indulging in inflammatory writings etc.

[*English*]

Allocation of Fund for Development of SCs/STs in Himachal Pradesh

506. SHRI K.D. SULTANPURI : Will the Minister of PLANNING be pleased to state :

(a) the amount allocated to Himachal Pradesh in the Seventh Five Year Plan ; and

(b) how much of this amount has been specially earmarked for the development of Scheduled Castes and Scheduled Tribes in the State during the same period ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI AJIT KUMAR PANJA) : (a) The Seventh Plan outlay of Himachal Pradesh has been approved at Rs. 1050 crores, the details of which are given in the Statement laid on the table of the House. [Placed in Library. See No. LT-1511/85.]

(b) Out of the total allocation of Rs. 1050 crores approved for the Seventh Plan of Himachal Pradesh, an amount of Rs. 147.19 crores has been allocated for the development of Scheduled Castes under Special Component Plan, and Rs. 109.13 crores for Scheduled Tribes under Tribal Sub Plan.

Recommendations of Dubhashi Committee

508. SHRI NARSINGRAO SURYA-WANSHI : Will the Minister of PLANNING be pleased to refer to Unstarred Question No. 4717 answered on 24 August, 1983 regarding Assessment of various programmes by Programme Evaluation Organisation and state :

(a) whether all the recommendations of Dubhashi Committee have been accepted by now ;

(b) if so, details of accepted recommendations item-wise ;

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI A.K. PANJA) : (a) No, Sir. Not all.

(b) However, the recommendations already accepted are given in a statements laid on the table of the House. [Placed in Library. See No. LT-1512/85.]

(c) The reasons for the recommendations not accepted so far are also indicated in the statement laid on the Table.